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काषीतकप्र म् अतकावीप्र

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। १३ अप्रैस १३ १३३, १३२, १३६ १३६ १४६ १४ १४६ १

## 7 . में मधनीवीह कार्ए कि १९९१

क्सड़ में एन्स कांच्म ,तक 1870 मांचाब एन में इसके । मणनीश्रीक ग्राज़ी के निज्ञ नर्भाष्ट्रम मीट ,प्राज़ी के निंड ग्राल

नाथकी रूं प्रत्यु काष्ट्रमें में केक विभावप रूं क्यागण काम --: ज़ि क्रमीक्रनीडीस्ट ड्रक्टमें प्रज्य क्रबीलीन्मनी आहे लड्स

ा, सक्रिया मान आर प्राप्त मान अप्रिय प्राप्त मान स्थापन । १ स्थापन मान स्थापन मान स्थापन मान स्थापन । १९९९

# । तर्गत्र प्रकृष रूआ, इक्र (८)

क िर्माप कांत पर 4881 , मामनीसीस नक्तर मीपू हुम्म" मीद्यों प्रमास किसी प्रमुप प्रमास माम प्रमुप प्रमा मिना के लिपस समास के प्रमास कर हुदूद नधीर के इंस सिस मामास मिना के प्रमास के प्रमास स्मास स्मास स्मास ।"। विश्व

3. मिरसन और व्यादित.—(1) न्यायालय फोर पंजाब प्राप्ति में। संशोधन अध्यादेश, 1999 (1999 का पंजाब अध्यादेश स. 1) एतदृहारा मिरसिस किया जाता है।

भं (1) ग्राप्ट-गर्फ, भिंग ग्रृड निर्फ क सम्प्रान्ति भं (2) कि निर्माद क मायनीवीक जून प्रधाशिश प्राप्त प्राप्ति प्रमान्ति निर्माण प्राप्ति प्रमानित निर्माण प्राप्ति भं वार्षि भं वार्ष्ट भं वार्षि भं वार्षि

# गृह मंत्रालय अधिसूचना

नइ दिल्ली, 20 जुलाई, 2009

म्डोनस् मान्त्राम् (स. क्रा.स. क्रि.संट. मान्याम् व्याव पुरास्त स्वाव पुरास्त स्वाव पुरास्त स्वाव पुरास्त स्वाव पुरास्त स्वावस्य स्वावस्य

#### TUTHINE

уу नाथ्य के ,र्तिकंट प्रींध क्रिए "में निंड गुगल में घच्या बाएंप में हक्षिप्रचार घंछ ज्ञान्डिकं कंछड़ में 0781 ,मधनीधीस सिक्ष धालाधार." । रिग्राण बिप्र कंध प्रींध व्याष्ट "में निंड गुगल कंछड़

3. धारा ३ का लोप किया जाएगा ।

[फा. सं. यू-11020/9/2008-यूटीएल] बी. भामथी, संयुक्त सम्बद

#### Sibilite

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# MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 20th July, 2009

G.S.R. 538(E).— In exercise of the powers conferred by Section 87 of the Punjab Reorganisation Act, 1966 (31 of 1966), the Central Government hereby extends to the Union territory of Chandigarh, the provisions of the Court Fees Act, 1870 (7 of 1870), as amended by the Court Fees (Punjab Amendment) Act, 1999 (Punjab Act No. 7 of 1999) as in force in the State of Punjab on the date of publication of this notification, subject to the following modifications in the Court Fees (Punjab Amendment) Act, 1999, namely:—

#### MODIFICATIONS

- In sub-section (1) of Section 1, for the words, brackets and figures "the Court Fees (Punjab Amendment) Act, 1999", the words, brackets and figures "the Court Fees (Punjab Amendment) Act, 1999 as extended to the Union territory of Chandigarh" shall be substituted.
- In section 2, for the words and figures "In the Court Fees Act, 1870, in its application to the State of Punjab", the words and figures "In the Court Fees Act, 1870 in its application to the Union territory of Chandigarh" shall be substituted.
- 3. Section 3 shall-be omitted.

[F. No. U-11020/9/2008-UTL]

B. BHAMATHI, Jt. Secy.

#### **ANNEXURE**

### THE COURT FEES (PUNJAB AMENDMENT) ACT, 1999

Received the assent of the Governor of Punjab on the 19th April, 1999 and was published in the Punjab Gazette, (Extraordinary), Legislative Supplement, Part I dated April, 19, 1999/Chaitra 29, 1921.

# PUNJAB ACT NO. 7 OF 1999

An Act further to amend the Court Fees Act, 1870 in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Fiftieth Year of the Republic of India as follows:—

- Short title and commencement—(1) This Act may be called the Court Fees (Punjab Amendment) Act, 1999.
  - (2) It shall come into force at once.
- 2. Amendment of Section 8 of Central Act 7 of 1870.— In the Court Fees Act, 1870, in its application to the State of Punjab, in Section 8, at the end, for the sign "." the sign ":" shall be substituted and the following proviso shall be added, namely:—

"Provided that the fixed Court fee of one hundred rupees shall be payable on the memorandum of appeal or cross objections before the High Court arising under the Land Acquisition Act, 1894 or any other law for the time being in force for acquisition of land for public purposes."

- 3. Repeal and Saving.—(1) The Court Fees (Punjab Amendment) Ordinance, 1999 (Punjab Ordinance No. 1 of 1999) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.